

Bill which is now under consideration of the Rajya Sabha, provides for the exemption. I do not see how Parliament's sovereignty has been affected by any act of the Government. Government is merely explaining the position while it asks the Lok Sabha to nominate four Members.

Mr. Speaker: The hon. Member evidently thinks that such cases, before they are brought up even when they arise under any particular Act, ought to be vetted by a Committee which is to be appointed here. That is his suggestion. Until the Committee is appointed, there is no other committee to go into this matter

Shri A. K. Sen: If it is a suggestion, it will certainly be considered

Mr. Speaker: That is all what he has said.

The question is:

"That in pursuance of clause (a) of sub-section (2) of Section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act."

The motion was adopted.

Mr. Speaker: It was I that suggested the other day to put the House on enquiry regarding this matter, that every Minister who makes a motion saying that some Members of Parliament may, in pursuance of any Act passed here, be elected, may make a statement regarding emoluments etc. Therefore, the hon. Minister has done so with a view to put the House, if necessary, on enquiry or otherwise to enlighten the House on this particular matter. The motion is carried.

12-12 hrs.

LIFE INSURANCE CORPORATION (SECOND AMENDMENT) BILL

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to move for leave to withdraw the Life Insurance Corporation (Second Amendment) Bill, 1957. If I may explain.

Mr. Speaker: The hon. Minister may always say, 'On behalf of'. There are some lapses Shri Morarji Desai is here. The reporter will note that Shri Morarji Desai has been here and made the motion. He may say, 'On behalf of Shri Morarji Desai'. I do not see there is any disrespect. The hon. Minister whose name does not appear in the Order Paper or his Chief or whoever makes a motion which is not in his name will kindly say, 'On behalf of so and so'. Otherwise, the record will be incorrect.

Shri B. E. Bhagat: I will say that so far as I remember, your ruling was that Ministers belonging to the same Ministry may not say, 'On behalf of'

Mr. Speaker: The later observation supersedes the prevailing observation

Shri B. E. Bhagat: On behalf of Shri Morarji Desai, I beg to move for leave to withdraw the Life Insurance Corporation (Second Amendment) Bill 1957

If I may briefly explain the reason for withdrawal, the House remembers that in the last year, the Life Insurance Corporation (Second Amendment) Bill was introduced with the object of entrusting the investment of the investible funds of the Life Insurance Corporation to an Investment Board which was to be set up for this purpose. Subsequently, the question of investment of the funds of the Life Insurance Corporation has, however, been reconsidered and since then, Government have decided that it would be best if the provisions of section 27A of the Insurance Act with such modifications as were warranted were applied to the Corporation. The

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provisions of section 27A of the Insurance Act have since been made applicable to the Corporation and a new investment policy was announced and laid on the Table of the House. Also a very exhaustive discussion took place and we have the broad the approval of the House for that policy. In view of this, it is not considered necessary to press the Bill. Therefore, I beg to move for leave for withdrawal of this Bill.

Mr. Speaker: The question is:

"That leave be granted to withdraw the Life Insurance Corporation (Second Amendment) Bill 1957."

The motion was adopted.

12.14 hrs.

APPROPRIATION (RAILWAYS) NO. 4 BILL*, 1958

The Minister of Railways (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1956, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of India to meet the amounts

spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1956, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri Jagjivan Ram: I introduce† the Bill.

12.16 hrs.

APPROPRIATION (RAILWAYS) NO. 5 BILL*, 1958

Shri Jagjivan Ram: I beg to move for leave to introduce a Bill to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri Jagjivan Ram: I introduce† the Bill.

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†Introduced with the recommendation of the President.